THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

Dated Shillong, the 4th November, 2021

No.HCM.II/48/2015-Estt./Pt-II/125: In supersession of Notification No. No.HCM.II/48/2015-Estt./Pt-II/11 dated 15th June, 2020, the Hon'ble, the Chief Justice(Acting), High Court of Meghalaya, in exercise of the powers under Section 5 of the Commercial Courts Act, 2015, is pleased to constitute a Commercial Appellate Division of the High Court of Meghalaya consisting of Hon'ble Mr. Justice H.S. Thangkhiew and Hon'ble Mr. Justice W. Diengdoh, for the purpose of exercising jurisdiction and powers conferred on it by the said Act.

BY ORDER

Memo. No.HCM.II/48/2015-Estt./Pt-II/125-A

JOINT REGISTRAR (LISTING)
Dated Shillong, the 4th November, 2021

Copy to: -

- 1. The Registrar-cum-PPS to Hon'ble the Chief Justice(Acting), High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
- 4. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
- 5. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
- 6. The Member Secretary, Meghalaya State Legal Services Authority for favour of kind information.
- 7. All District & Session Judges, Meghalaya for favour of kind information.
- 8. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
- 9. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
- 10. All Court Masters concerned for information and necessary action.
- 11 The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 12. Notice Board.
- 13. Office File.

JOINT REGISTRAR (LISTING)